

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 105**  
**(IB)-244(PB)/2019**

**IN THE MATTER OF:**

Stressed asset Stabilization Fund (SASF) .... Applicant/petitioner  
v.  
Jain Studio .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 15.07.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner Ms. Anju B. Gupta & Ms. Apoorva Gulati, Advs.  
For the Respondent -

**ORDER**

Ld. Counsel for the respondent seeks Passover. Passover is not possible, matter is listed for arguments on 02.08.2019.

sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

15.07.2019  
Ritu Sharma